

Power project at BPCL, Bombay

62. SHRI NARESH C. PUGLIA: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that the Bharat Heavy Electricals Limited has secured a Rs. 33 crores contract for a Gas-turbine based power project for the Mahul refinery of Bharat Petroleum Corporation Limited at Bombay;

(b) what is the estimated generating capacity of this power project; and

(c) what are the details of this project and the time by when the project is expected to be completed?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHATGI): (a) to (c) M/s Bharat Heavy Electricals Limited have been awarded contract for the 2x15 MW Captive Power Plant being installed by Bharat Petroleum Corporation Limited at their refinery at Bombay. The project, estimated to cost Rs. 43.613 crores, is scheduled to be completed by May, 1988.

एल० पी० जी० के कनेक्शनों के नकली टर्मिनेशन वाउचरों के मामले की केन्द्रीय जांच ब्यूरो द्वारा जांच

63. कुमारी सुशीला तिरिया : श्री सुनील कुमार पट्टनायक :

क्या पेट्रोलियम और प्राकृतिक गैस मंत्री 9 मार्च, 1987 को राज्य सभा में अंतरांकित प्रश्न 1341 के दिए गए उत्तर की देखेंगे और यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली पुलिस की अपराध शाखा ने दूत गैस रजिस्टर, देहरादून द्वारा यमुना पार क्षेत्र के गैस विक्रेताओं हेतु जारी किए गए 75 नकली टर्मिनेशन वाउचरों संबंधी नकली दस्तावेजों के पकड़े जाने के संबंध में दर्ज मामले की जांच पूरी कर ली है ; और

(ख) यदि हां, तो उसका ब्यौरा क्या है ?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय के राज्य मंत्री और वित्त मंत्रालय में राज्य मंत्री (श्री ब्रह्म दत्त) : (क) और (ख) दिल्ली पुलिस की अपराध शाखा द्वारा जांच कार्य चल रहा है ।

Karnal Refinery

64. SHRIMATI VEENA VERMA: SHRI KAPIL VERMA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government have selected any private sector company for collaboration with the Indian Oil Corporation for setting up the Karnal refinery; if so, what are the details of the arrangement and the programme and mode of implementation of the project;

(b) whether Soviet Assistance is proposed to be utilised for it and if so, to what extent; and

(c) what are the reasons for not setting up the refinery wholly in the public sector?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHM DUTT):

(a) Government have decided that the Karnal refinery be set up in the joint sector. M/s Indian Oil Corporation will be the public sector promoter and they have been asked to finalise a memorandum of understanding with M/s Tata Chemicals Ltd. as the co-promoter. The two parties will take 26 per cent of the equity each and the rest will be raised from the public. The refinery is expected to be set up in 60 months.

(b) Possibilities of Soviet Assistance will be explored for the branch pipeline which will supply crude oil

to the refinery as well as for other facilities of the refinery, to the extent possible.

(c) Constraint of resources did not permit the setting up of this refinery in the public sector.

Use of foreign trade mark

65. SHRI B. SATYANARAYAN REDDY: Will the Minister of INDUSTRY be pleased to state:

(a) what steps Government have taken to ensure that no foreign trade marks are used for goods to be sold in India; and

(b) how will the Government of India ensure that trade marks like Chesterfield and Rothmans, which are being used in India, without the Government's action will not take place in the future?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) While approving foreign collaboration agreements, a condition is laid down that the use of foreign brand names will not be allowed on products meant for internal sales.

(b) The issue of regulating the use of foreign trade marks on internal sales is engaging the attention of the Government.

Seventh Plan target of power production

66. SHRIMATI KANAK MUKHERJEE: Will the Minister of ENERGY be pleased to state:

(a) how far the Seventh Plan target of power production of 22000 MW

capacity is likely to be achieved during the plan period;

(b) what are the details of the projects cleared uptill now; and

(c) what are the details regarding the projects which still need clearance by the Centre, if any?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHATGI): (a) to (c) All possible measures are being taken to achieve the target of implementing 22,245 MW capacity during the Seventh Plan period. Project-wise details of the above capacity, including the Mukerian, Anandpur Sahib and Bargi hydel projects which have not yet been cleared, are enclosed. (See Appendix CXLII, Annexure No. 1.]

67. [Transferred to the 16th April 1987].

Issue of letter of intent and industrial licences

68. SHRIMATI KANAK MUKHERJEE: Will the Minister of INDUSTRY be pleased to state:

(a) the total number of letters of intent and industrial licences sanctioned during 1984-85, 1985-86 and during the first six months of 1986-87; and

(b) how many of the licences and letters of intent so sanctioned involve foreign collaboration?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) and (b) Under the provisions of the Industries (Development & Regulation) Act, the following number of letters of intent and